

6

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL

PETITION NUMBER : CP/4/2016

NAME OF THE PETITIONER(S) : YSP PAULRAJ

NAME OF THE RESPONDENT(S) : STORE N MOVE PVT LTD

UNDER SECTION : 241/242 OF COMPANIES ACT 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

H. KARTHIK SENTABAI N. HARE KUMAR for legal & legal	counsel for. petitioner.	v. Hare Kumar
---	--------------------------	---------------

Mr. E. Omprakash Senior Counsel for Ramalingam & Associates	counsel for 1, 4 & 5 th Respondents	for ?
---	---	-------

T. Saeavanan, N. Prithayam	Counsel for 2, 3 & 6.	→ 4 -
-------------------------------	-----------------------	-------

ORDER

Shri H Karthik Seshadri, counsel for petitioner present. Shri E Omprakash, counsel for R1, R4 & R5 and Ms N Dhatchayani, counsel for R2, R3 & R6 are present. Counsel for petitioner submitted that R2, R3 & R6 has preferred an appeal against the orders of this Tribunal dated 25.4.2017 and the same was withdrawn as per the order of NCLAT dated 25.4.2017. Counsel for petitioner also filed a memo enclosing a letter of the Chartered Accountants, M/s Sundaram and Srinivasan, wherein it has been stated that R2, R3 & R6 are not cooperating by paying any money as per the directions given by the Tribunal on 25.4.2017. In the circumstances and as per the observations made by the NCLAT dated 26.5.2017, they are ready to submit arguments in the main CP. At this stage, counsel for R2, R3 & R6 filed a memo denying the letter of the auditor, copy of the same has been furnished to the other side. Counsel for R1, R4 & R5 stated that CA 7/2017 is pending for passing order. Time extended at request of both counsel for hearing. Put up on 25.07.2017 at 10.30 A.M.


(K. Anantha Padmanabha Swamy)
Member (Judicial)